HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE NINETEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 329 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 24-02-2025 in W.P No. 5356 of 2025 on the file of the High Court.

Between:

1. Akula Ramu, S/o. late Jagannadham, Aged about 36 Years, Occ. Business, R/o. 4-2-45/3, New Bazar, Mahabubabad Town and District, Telangana State.
2. Akula Naveen, S/o. late Jagannadham, Aged about 35 Years, Occ. Business R/o. 4-2-45/3, New Bazar, Mahabubabad Town and District, Telangana State

...APPELLANTS

AND

1. The State of Telangana, Rep. By its Principal Secretary, Municipal Administration and Urban Development Dept, Secretariat Buildings, Hyderabad. T.S.
2. The Mahabubabad Municipality, Mahabubabad Represented by its Commissioner, Telangana State.
3. Akula Laxmi, W/o. Akula Yadagiri (Late), Aged about 65 Years, Occ. House Wife, k/o. 4-2-46/A, New Bazar, Mahabubabad Town and District, Telangana State.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dated 24.02.2025 in W.P. No. 5356 of 2025, pending disposal of this Writ Appeal.

Counsel for the Appellants: SRI G. SATISH BABU

Counsel for the Respondent No.1: SRI E. VENKATA REDDY,
GP FOR MCPL ADMN URBAN DEV

Counsel for the Respondent No.2: SRI S.R. VISHNU MURTHY,
REPRESENTS SRI PUTTA KRISHNA REDDY, SC

Counsel for the Respondent No.3:----

The Court Delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.329 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri G. Satish Babu, learned counsel for the appellants; Sri E. Venkata Reddy, learned Government Pleader for Municipal Administration and Urban Development Department, for respondent No.1 and Sri S.R. Vishnu Murthy, learned counsel represents Sri Putta Krishna Reddy, learned Standing Counsel for respondent No.2.

2. Learned counsel for the appellants, during the course of arguments, fairly admitted that if somebody's name is wrongly mutated in the revenue records, the appellants have a remedy under the revenue law to apprise the appropriate authority by filing appropriate application/appeal. He submits that the appellants may be given liberty to avail the said remedy and it may be clarified that the order of learned Single Judge will not come in their way.

3. The other side has no objection.

4. Accordingly, in view of consensus arrived at, this Writ Appeal is **disposed of**. It is ordered that if the appellants avail the remedy under the revenue law against the mutation proceedings in favour of respondent No.2, the competent authority shall consider and decide it in accordance with law. Any finding given by learned Single Judge will not come in the way of the appellants. The competent authority shall decide the matter on its own merits. This Court has not expressed any opinion on merits and on tenability of such application(s). No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-B.SATYAVATHI
JOINT REGISTRAR

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SECTION OFFICER

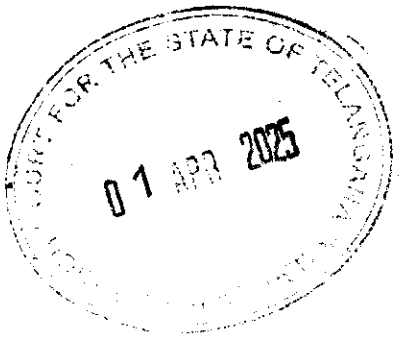
To,

1. The Principal Secretary, The State of Telangana, Municipal Administration and Urban Development Dept, Secretariat Buildings, Hyderabad. T.S.
2. The Commissioner, The Mahabubabad Municipality, Mahabubabad Telangana State.
3. One CC to Sri G. Satish Babu, Advocate [OPUC]
4. Two CCs to GP for Municipal Administration Urban Development, High Court for the State of Telangana, at Hyderabad [OUT]
5. One CC to Sri Putta Krishna Reddy, SC[OPUC]
6. Two CD Copies

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HIGH COURT

DATED:19/03/2025



JUDGMENT

WA.No.329 of 2025

DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS

(9) PA 27/3/25